COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 13 OF 2017 <u>AND</u> APPEAL NO. 219 OF 2017

Dated: 19th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

APPEAL NO. 13 OF 2017

In the matter of:

Indian Wind Power Association (IWPA)

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. . .

Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratyush Singh for R-1

Mr. G. Umapathy

Mr. Aditya Singh for R-2

Ms. Ritika Singhal for R-3

APPEAL NO. 219 OF 2017

In the matter of:

M/s Green Energy Association

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. S. Venkatesh

Mr. Pratyush Singh for R-1

Mr. Nitin Gaur for R-2 & 3

ORDER

It is represented that pleadings are complete in Appeal No. 13 of 2017.

Learned counsel for the appellant in Appeal No. 219 of 2017 seeks two weeks more time to file rejoinder. She may take steps to file the same on or before 03.01.2018 after serving copy on the other side.

List these matters on 30.01.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd